

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 602/99
(O.A. 851/96)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

PROVAT KR. DAS

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel
Mr. P.L. Bose, counsel

For the respondents : Ms. K. Banerjee, counsel

Heard on : 09.12.99

Order On : 09.12.99

O R D E R

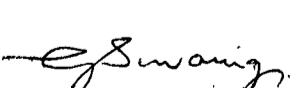
D. Purkayastha, J.M.

Heard 1d. counsels for both sides.

2. The applicant in this M.A. has prayed for direction upon respondents to issue one set of 1st Class 'A' post retirement (complimentary) pass for himself and his wife from Howrah/Sealdah to Simla and back with break journey at Delhi/New Delhi/Kalka on both outward and return journeys. We have gone through the application. It is stated by the applicant that he applied to the authorities for one set of 1st Class 'A' Post Retirement (Complimentary) pass by a letter dated 7th October, 1999 (Annexure A-1 to the M.A.) but the authorities did not sanction the same till date. So, appropriate direction should be given to the respondents. Ms. K. Banerjee ^{1d. counsel for the respdts} prays for time to file reply.

3. Considering the aforesaid circumstances, We hereby direct the respondents to pass appropriate order on the representation dated 7th October, 1999 filed by the applicant in accordance with the extant rules. With these the M.A. is disposed of.

4. No order is passed as to costs.


(G. S. MAINGI)

MEMBER(A)


(D. PURKAYASTHA)

MEMBER(J)